

ITEM NO.1702

COURT NO.17

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.10258/2017

U.P. POWER CORPORATION LTD & ORS.

Appellant(s)

VERSUS

YASH PAL SINGH & ORS.

Respondent(s)

(Only IA Nos. 187134/2024 & 200853/2024 in SLP (C) No. 13505/2023 are to be listed before Hon'ble Judge-in-Chambers.)

WITH

SLP(C) No. 13505/2023 (XI)

(IA No. 187134/2024 - APPLICATION FOR SUBSTITUTION

IA No. 200853/2024 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 27-09-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. MAHADEVAN
[IN CHAMBER]

For Appellant(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) Mrs. Mona K. Rajvanshi, AOR
Mr. Anurag Kashyap, Adv.

M/S. Gorkela Law Office, AOR
Dr. Manoj Gorkela, Adv.
Mr. Bishwendra N Singh, Adv.
Mr. Divyansh Bisht, Adv.
Ms. Sunidhi Sah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 13505/2023

At the request of the learned counsel for the petitioner, IA
No. 187134/2024 for substitution is permitted to be withdrawn.

IA No. 200853/2024

Application for deletion of names of respondent nos. 5 and 6
is allowed, at the risk of the petitioner.

Cause title be amended accordingly.

(CHANDRESH)
COURT MASTER (SH)

(VEENA RANI NAGPAL)
COURT MASTER(NSH)